

ACT No. XX OF 1857.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 10th July 1857.)

AN ACT to amend Act IX of 1850.

WHEREAS it is expedient that authority should be given to vary the rate of diet-money to be deposited for the subsistence of persons imprisoned under Act IX of 1850; It is enacted as follows:—

I. Whenever, with reference to the price of provisions in any Presidency, the Governor in Council shall be of opinion that the rate of diet-money prescribed in Section LXII of Act IX of 1850 is insufficient for the subsistence of persons imprisoned under that Act, it shall be lawful for the Governor in Council from time to time to fix such other rate, not exceeding three annas for each day, as may to him seem sufficient.

Government empowered to regulate the rate of diet-money prescribed in Section LXII, Act IX of 1850.

II. It shall be lawful for a Judge of a Court of Small Causes holden under the said Act, in case of illness or for other special cause, to order that the diet-money to be deposited for the subsistence of a prisoner taken in execution under a warrant of the Court shall be deposited after such rate, not exceeding six annas for each day, as may to him seem necessary. Every such order may from time to time be revised and altered on due cause being shown.

Court may vary the rate, in case of illness or for other special cause.

III. This Act shall be read with and taken as a part of Act IX of 1850.

Construction.

